NAGPUR BENCH
SITTING LIST W.E.F. 2nd JANUARY 2023

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **A. S. CHANDURKAR** AND The Hon'ble Mrs. Justice **VRUSHALI V. JOSHI** **Commercial Appellate Division Bench** **[DIVISION BENCH-I]**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of ODD years. (B) Criminal Writ Petitions. (C) Public Interest Litigation. (D) Criminal work of the Division Bench not assigned to any other Court. (E) Appeals u/S 13 of Commercial Courts Act, 2015. (F) Letters Patent Appeals
2	The Hon'ble Shri Justice **ROHIT B. DEO** AND The Hon'ble Shri Justice **Y. G. KHOBRAGADE** **[DIVISION BENCH-II]**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of EVEN years. (B) Direct and Indirect Taxes and Customs Applications, References, Appeals and Writ Petitions. (C) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Nagpur Bench. (D) Other Civil work of the Division Bench not assigned to any other Court.
3	The Hon'ble Shri Justice **VINAY JOSHI** AND The Hon'ble Shri Justice **VALMIKI SA MENEZES** **[DIVISION BENCH-III]**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals. (B) First Appeals. (C) Family Court Appeals. (D) Contempt Appeals and Petitions.

4	The Hon'ble Shri. Justice **A. G. GHAROTE** **[SINGLE BENCH-I]**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of ODD years. (B) All Contempt Petitions.
5	The Hon'ble Shri Justice **A. S. KILOR** **[SINGLE BENCH-II]**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of EVEN years. (B) Second Appeals and misc. applications therein of ODD years.
6	The Hon'ble Smt. Justice **M. S. JAWALKAR** **[SINGLE BENCH-III]**	For admission, hearing & order matters and applications therein: (A) Second Appeals and misc. applications therein of **EVEN** years. (B) Appeals against Orders. (C) Civil Revision Applications.
7	The Hon'ble Shri. Justice **G. A. SANAP** **[SINGLE BENCH-IV]**	For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions. (B) Criminal Applications u/S. 482 of Cr.P.C. (C) Criminal Applications u/S. 407 of Cr.P.C. (D) Criminal Revision Applications.
8	The Hon'ble Shri Justice **ANIL. L. PANSARE** **[SINGLE BENCH-V]**	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications. (B) Anticipatory Bail Applications. (C) Criminal Appeals. (D) Criminal matters of Single Bench not assigned to any other Court.

9	The Hon'ble Justice **URMILA JOSHI-PHALKE** **[SINGLE BENCH-VI]**	For admission, hearing, order matters and applications therein: (A) First Appeals. (B) Civil work of single bench not assigned to any other Court. (C) Misc. Civil Applications (except assigned to other Court).

N O T E

(1) The matters/cases, wherein the Apex Court had passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

(3) The **Hon'ble Shri. Justice A. G. GHAROTE** is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(4) The **Hon'ble Justice URMILA JOSHI-PHALKE** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(5) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

(6) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

(7) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Acting Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Acting Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

High Court, Appellate Side)
Bombay.)
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Date : 22nd December 2022)

By Order,
Sd/-
(V. R. Kachare)
Registrar (Judl-I)